- (b) if so, whether there is a provision to cancel the registration of builders for non-completion of housing projects on time; and
 - (c) if so, the details thereof?

Written Answers to

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): (a) to (c) 'Land' and 'colonisation' are State subjects, it is the primary responsibility of State Governments to regulate real estate sector within the legal and regulatory framework available. All complaints received are forwarded to concerned State Governments to take necessary action.

At present there is no law under which registration of real estate builders and developers is made compulsory, hence the question of cancellation of registration does not arise.

However, Government of India has drafted a Real Estate (Regulation and Development) Bill in order to bring in transparency and provide a uniform regulatory environment to enforce disclosure, fair practice and accountability norms in real estate transactions. Punitive powers have been proposed for certain defaults/mal-practices under the said Bill.

Since necessary approvals for introducing the same in Parliament have not been received, no time-frame can be assigned for its finalization at this juncture.

Financial assistance to States/Union Territories for preservation of tribal culture

*276. SHRI BALWINDER SINGH BHUNDER: Will the Minister of CULTURE be pleased to state:

- (a) whether the Ministry is giving any grants to States/Union Territories regions to preserve the rich tribal culture of the country;
- (b) If so, the States/Union Territory-wise details of the grants given in the last three years; and
 - (c) if not, the reasons therefor?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) No, Sir.

(b) Does not arise.

(c) Grants are given to various cultural organizations under the Ministry of Culture for providing financial assistance to promote and preserve various cultures and cultural activities including Tribal Culture and activities connected therewith.

Special category status for Bihar

- *277. SHRI N.K. SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether a group was constituted under the Ministry to suggest ways for industrialization of Bihar;
- (b) if so, whether the group has come out with any findings or recommendations;
 - (c) if so, the details thereof;
- (d) whether Government proposes to accord the status of a special category State to Bihar to allocate funds and make funds available for industrialization in Bihar;
 - (e) if so, how and by when; and
- (f) if not, what alternative measures Government proposes to bring the level of industrialization in Bihar at par with the national average?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) No, Sir.

- (b) and (c) Do not arise.
- (d) and (e) An Inter-Ministerial Group (IMG) was formed in the Planning Commission to consider and examine the request for Special Category Status to Bihar. The report of IMG has since been received. However, there is no specific proposal under consideration in the Ministry.
- (f) In a deregulated industrial environment, the primary responsibility of industrial development is on the State Government. The Central Government supplements and complements this effort through various schemes for the development of industries with some of them focusing on specific areas.

The Government is implementing several schemes to promote industrialisation in the States. These include Industrial Infrastructure Upgradation Scheme (IIUS),